

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/TT/2018**

**Subject** : Determination of transmission tariff for LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa district, Madhya Pradesh in Western Region

**Date of Hearing** : 31.7.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Rewa Ultra Mega Solar Limited and 8 others

**Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. Choudhary, PGCIL  
Shri Rakesh Prasad, PGCIL  
Ms. Anushree Bardhan, Advocate, RUMSL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (Ckt 3 & 4) along with associated bays and equipment at 400/220 kV Rewa Pooling Station with the anticipated COD of 1.11.2017. As per the Investment Approval, the scheduled COD of the transmission scheme was 15.3.2017 matching with commissioning schedule of Ultra Mega Solar Park (250 x 3 =750 MW) in Rewa District, Madhya Pradesh. He submitted that a part of the instant asset, i.e. LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C Line alongwith 2 ICTs, Bus Reactor associated bays and one 220 kV line bays at 400/220 kV Rewa Pooling Station was put into commercial operation on 6.7.2018 matching with the generation of 5 MW. He submitted that one ICT and 5 nos. 220 kV line bays at 400/220 kV Rewa Pooling Station is anticipated to be put into commercial operation on 30.9.2018.



2. The Commission directed the petitioner to submit the Auditor certificate and the revised tariff forms based on the actual COD/anticipated COD on affidavit by 20.8.2018 with an advance copy to the respondents.
3. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

